

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 115
CP No. (IB)- 330/9/JPR/2019
Under Section 9 of IBC, 2016

In the matter of:

Central Warehousing Corporation

...Operational Creditor

Versus

M/s Modern Syntex (India) Ltd. & Anr.

... Corporate Debtor

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAGHU NAYYAR, TECHNICAL MEMBER**

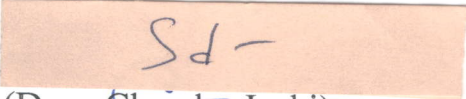
Present Through Video Conferencing: -

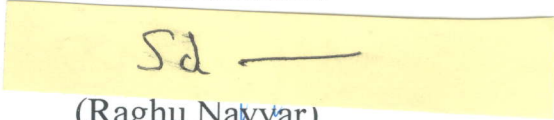
For the Operational Creditor : None-appeared

For the Corporate Debtor : None-appeared

ORDER

None for the parties. In this matter, CIRP has already been initiated against the Respondent/ Corporate Debtor in CP No. (IB) 397(PB)2018, i.e. *Administrator of Specified Undertaking of Unit Trust of India Vs. Modern Syntex (India) Limited*, vide order dated 28.03.2022. The Registry is directed to inform the learned counsel for the Petitioner that he may put forth his claim before the IRP/ RP who shall duly consider the same. CP is disposed of accordingly.


(Deep Chandra Joshi)
Judicial Member


(Raghu Nayyar)
Technical Member

April 22, 2022
HA